

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Those sections of the minorities who are included in the list of OBCs are covered by the 27% reservation provided to OBCs.

(b) There is no separate proposal for giving 10% reservation to poor people of upper castes in Government service.

[English]

DUAL Citizenship In Assam

3932. SHRI CHITTA BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the AASU and its allies have recently raised the demand for dual citizenship in Assam, reservation of Assembly seats for Assamese speaking people and a provision for Assam similar to Article 370 for Jammu & Kashmir in the Constitution;

(b) if so, the reaction of the Government thereto;

(c) whether the Government proposes to hold a dialogue with the AASU representatives on these demands; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (d) The Government is not aware of any such demand. However, according to available information, in a convention organised at the initiative of AASU at Guwahati in October, 1995, various issues which form part of AASU's 21-point programme and *inter-alia*, include establishment of true 'federal structure', etc., were discussed.

[Translation]

Nominees of NDMC

3933. SHRI CHANDRESH PATEL :

SHRI SURENDRA PAL PATHAK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have nominated officers, M.L.A.'s and M.P.'s from Delhi in New Delhi Municipal Council recently;

(b) if so, the details thereof;

(c) whether the Union Government have consulted the Government of National Capital Territories, Delhi while nominating these nominees; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) and (b) The New Delhi Municipal Council has been constituted in accordance with Sector 3 and 4 of the New Delhi Municipal Council Act, 1994. The

membership of the Members concerned of the Legislative Assembly of Delhi, keeping in view Sector 4 (1) (d) of the Act, and of the Member of Parliament concerned as a Special Invitee, in accordance with Sector 4(2), has been notified by the Government. In addition, five officers have been nominated as Members in accordance with Sector 4(1) (c) of Act. The appointment of the erstwhile Special Officer of the New Delhi Municipal Council with the modified designation of Chairperson of the Council has also been notified by the Government. The names of the aforementioned are given in the statement enclosed.

(c) and (d) No consultation with the Government of the National Capital Territory of Delhi is necessary for the nominations under Sector 4(1) (c) of the aforesaid Act. In respect of appointment of the Chairperson of the Council under Sector 4(1) (a), consultation with the Government of the National Capital Territory of Delhi was not done in the light of the fact that only the designation of the existing functionary was being changed from 'Special Officer' to 'Chairperson'.

STATEMENT

Sl.No.	Name	Relevant Provision of the New Delhi Municipal Council Act, 1994
1	2	3
1.	Shri Baleshwar Rai, Chairperson	Sector 4(1)(a)
2.	Smt. Tajdar Babar, MLA	Sector 4(1)(b)
3.	Shri Ram Bhaj, MLA	Sector 4(1)(b)
4.	Shri Kirti Azad, MLA	Sector 4(1)(b)
5.	Shri Bhaskar Khuibe, Govt. Official	Sector 4(1)(C)
6.	Smt. Kiran Dhingra, Govt. Official	Sector 4(1)(C)
7.	Shri Mesh Ram, Govt. Official	Sector 4(1)(C)
8.	Shri S. Prakash, Govt. Official	Sector 4(1)(C)
9.	Shri S.R. Shukla, Govt. Official	Sector 4(1)(C)
10.	Shri Rajesh Khanna, MP	Sector 4(2)

[English]

Oil Selection Board

3934. SHRI S.M. LALJAN BASHA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have specified any written norms/criteria for the selection/nomination of members to constitute the State Oil Selection Board and for how many years;

(b) whether such Committee/Board are renewed on completion of terms; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir. Each Oil Selection Board consists of a Chairman who is a retired High Court Judge and two prominent persons as Members, one of them belonging to SC/ST/Other weaker Sectors of the society. Tenure of Chairman and Members is for a period not exceeding two years.

(b) Tenure of the Chairman and the Members of a Board can be terminated on or before completion of its normal tenure of two years and can also be renewed.

(c) On 1.1.1993, 18 Statewise/Regionwise OSBs were created. At present, OSBs of Rajasthan, Orissa, Himachal Pradesh and Jammu & Kashmir are not functional. Tenure of Chairmen/Members of the remaining 14 OSBs has been renewed/terminated on or before completion of two years.

LTTE Detenues

3935. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government of Tamil Nadu has requested the Union Government for additional powers under the foreigners Act after the incident of escape of LTTE detenues;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Yes, Sir.

(b) and (c) The matter is under examination.

1984 Riots

3936. SHRIMATI SAROJ DUBEY :

SHRIMATI GIRIJA DEVI :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number and names of Congress leaders given security cover in Delhi after 1984 riots;

(b) the number of terrorist attacks made on political leaders in and around Delhi after 1984;

(c) whether it is a fact the terrorist menace in Punjab has been drastically eliminated and near normalcy has been restored in Punjab; and

(d) the justification of providing security cover to these leaders and whether the Government propose to gradually reduce and withdraw security cover from some of these

leaders with a view to save Government expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) 89 Congress leaders have been provided security cover in Delhi after 1984 riots excluding Ministers. It is not desirable to give the names of protected persons in the interest of their security.

(b) In Delhi, three attacks were made by the terrorists after 1984.

(c) Yes, Sir.

(d) Need for security and scale of security arrangements are reviewed periodically. This is a continuing exercise. The security arrangements are modified/withdrawn from time to time.

[Translation]

Citizenship

3937. SHRIMATI SHEELA GAUTAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of such foreign refugees have come from abroad to our country and are receiving sustenance from United Nation Refugee High Commission;

(b) the names of the countries from where such refugees have come, alongwith number of such refugees year-wise;

(c) the number of such refugees as have sought citizenship of the country and are living in this country;

(d) whether the Union Government had varified the antecedents of the refugees who have sought the citizenship; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) : (a) and (b) UNHCR has informed that there are 5225 families (21,164 persons) as refugees in India under the UNHCR's mandate as on 30.11.1995. Out of them 4624 families (20,152 persons) are Afghan nationals and 601 families (1,012 persons) are of other nationalities.

(c) to (e) No special provision exists in the Citizenship Act, 1955 for grant of Indian Citizenship to persons holding refugee status. Indian Citizenship is granted in accordance with the provisions of the Indian Citizenship Act, 1955.

[English]

Allegations for Unfair Practice in Oil Sector

3938. SHRI BOLLA BULLI RAMAIAH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a Rs. 261 crore contract has been